

Central Administrative Tribunal Principal Bench

C.P. No.102/2003 In O.A. No. 32/2001

New Delhi this the 12th day of March, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

Shri Sube Singh s/o late Shri Shish Ram r/o Sector 1, House No.35 R.K. Puram, New Delhi.

-Petitioner

(By Advocate: Shri P.T.S. Murthy)

Versus

- 1. Shri C.S. Rao,
 Secretary to Govt. of India
 Ministry of Finance,
 Department of Revenue,
 New Delhi.
- 2. Shrimati Jasdeep V. Singh, Commissioner of Preventive Operations, Customs and Central Excise 4th Floor, Lok Nayak Bhawan, Khan Market, New Delhi.
- 3. Shri M.K. Zutsi, Chairman, Central Board of Excise & Customs, North Block, New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Yice-Chairman(J)

We have heard Shri P.T.S. Murthy, learned counsel on Contempt Petition-102/2003.

- 2. Having regard to the fact that the order of the Tribumal is dated 1.1.2002 and C.P. has been filed on 19.2.2003, the same is barred by limitation under the provisions of Contempt of Courts Act, 1971.
 - 3. In view of the above, CP-102/2003 is dismissed.

(V.K. Majotra) Member (A) Lakshmi Swaminathan)
Vice-Chairman (J)

cc.

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